

1	2	3		4	
98	Chandigarh	188 72 00,000	26,65,00,000	188,73,00,000	26,64,00,000
99	Dadra and Nagar Haveli	45 98,00,000	10 15,00 000	45,99,00,000	10,15 00,000
100	Daman and Diu	35,04 00 000	7 44 00 000	35,04,00,000	7 44,00,000
101	Lakshadweep	62,52,00 000	7 84 00 000	62,52,00,000	7,83,00,000
TOTAL REVENUE CAPITAL		62530,70,00,000	17181.06,00,000	58814,49,00,000	15752,92,00,000

The Motion was adopted

MR SPEAKER The outstanding Demands for Grants relating to the Ministries and Departments are passed

18.07 hrs.

APPROPRIATION (NO 3) BILL, 1996*

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P CHIDAMBARAM) Sir I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1996-97

MR SPEAKER The question is

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1996-97"

The motion was adopted

SHRI P CHIDAMBARAM I introduce** the Bill
(Interruptions)

MR SPEAKER The Minister may move the motion for consideration

SHRI P CHIDAMBARAM Sir, I beg to move

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1996-97, be taken into consideration"

MR SPEAKER Motion moved

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1996-97, be taken into consideration"

SHRI RAM NAIK (MUMBAI NORTH) Sir I have given a notice to speak on this

MR SPEAKER I think, I have admitted your notice

[Translation]

SHRI RAM NAIK Mr Speaker, I have given three notices for raising discussions on three subjects under Rule 218 I have served notices to all the three concerned ministers also Shri Ramakant Khalapji is admitting by nodding his head It appears that he has received it I present my first question in relation to his ministry This govt had given an assurance to bring forward a bill regarding Lok Pal, which would add the names of the Prime Minister and Pnme Minister's office also in the Bill, with a view to rootout corruption from the society and govt Such an assurance is contained in the common Minimum Programme of the United Front I am reading out of it only four lines

[English]

"Clean Administration The United Front Government is committed to corruption-free and clean administration A Bill to set up the Lokpal will be introduced in the first Budget Session of the Eleventh Lok Sabha The Bill will cover the Office of Pnme Minister as well All Members of Parliament will be required, by law, to declare their assets annually before the Lokpal"

[Translation]

I, therefore, want to know as only two-three days are left of this session We don't see any chance of this bill being brought forward during this sesssion In the report of the Business Advisory Committee also there is no indication or information about presentation of such a bill in the House during this session So, I want to know from the govt as to what has been done by the govt in regard to this bill ? What are the reasons for not presenting this bill ?

My second question relates to the Ministry of Information and Broadcasting Shn C.M Ibrahim does

* Published in the Gazette of India—Extraordinary Pt—II Section 2 dated 9-9-96

** Introduced and moved with the recommendation of the President

not seem to be present in the House Mr Speaker, I want to take a serious objection about it I want to read out from the book of Kaul And Shakhder from page 650, then what I have to say .

[English]

When a Member raises certain points with the permission of the Speaker on the Motion for consideration of an Appropriation Bill the Minister concerned must be present in the House to answer those points The Speaker has observed that separate notice for raising points concerning each Ministry should be given by Members and that notice received by ten hours would be sent to the Ministers concerned and they would be required to be present in the House

Hon Minister does not appear to be present in the House So, it is a matter of propriety that in spite of prior notice given by me he is not present here It is in a way contempt of the House and breach of propriety Therefore, I want to oppose it

These days large scale developments are taking place in the field of Broadcasting and television and keeping it in view govt should bring forward a bill to put some restraints on broadcasting and televising We shall make some efforts in that connection such a whisper was heard From this point of view I have to put this question It has also come to my knowledge that a new channel with the name Plus 21 is going to be started and through it such pictures will be shown and information given which will be totally opposed to and against our civilisation and culture I want to know what policy has been decided by the govt to be taken in regard to this Plus 21 channel ? Its one another special significance is because of great progress being made in televising In USA television can enter the house, room, even without cable which is known as Direct to House (DTH) Has the govt given any thought to it ? Whether govt has formulated any policy to censor such developments ? It is my second question in this regard We shall see who replies to it on behalf of the govt I feel that it is a very important question

Thirdly, Dilip Kumar Rai was minister of food processing industry About him we had appointed in this House one P Murari committee to look into the permission granted for deep sea fishing and for that purpose issue of licenses to foreign travelers That committee had 17 members, and it gave its report six months back on 8th February, which contained unanimous recommendation That committee had representatives from all parties Secretary of the fishing ministry of the state govt was also there It was an almost unanimous recommendation We had recommended implementation of that report within six months The govt has done nothing about it The fishermen started an agitation in the country they held talks with the govt But the govt

did not listen to their request So Shri Thomas Kochari started hunger strike for an indefinite period on behalf of fishermen and blockade agitation was also started in all ports in the country After seven days of his hunger strike Shri Dilip Kumar Rai went from here to Mumbai He held discussion with fishermen's leader Shri Thomas Kochari His signed statement is with me here He has stated therein that they would decide in this connection within one month and then announce their decision Only one day remains in completion of one month period I want to know from the govt why licenses of foreign trawlers have not been cancelled during this period, and what decision has been taken by the govt in regard to other recommendations of that committee ?

All these three matters are of public importance and related with policy and administration, and no discussion on them was held during the debate on the demands for grants in the budget of the Ministries of the Central govt Therefore I gave notices on these issues You also accepted them I have presented the matters I want that the govt should give clear cut replies to these issues

With these words I thank you for the opportunity given to me to speak

THE MINISTER OF STATE FOR LEGAL AFFAIRS DEPARTMENT, LEGISLATIVE DEPARTMENT AND JUSTICE DEPARTMENT (SHRI RAMAKANT D KHALAP) While thanking Shri Ram Naikji I want to say that we have completed the work on Lok Pal Bill Decision of the Cabinet is also there To-day the Committee of Ministers took final decision on it We shall present the Bill during this session

THE MINISTER OF CIVIL AVIATION AND INFORMATION AND BROADCASTING (SHRI C M IBRAHIM) Mr Speaker, I am thankful to the Hon member Shri Ram Naikji on 13th (Interruptions)

SHRI RAM NAIK You should have been present here on time (Interruptions)

SHRI C M IBRAHIM I seek pardon

SHRI RAM NAIK Not from me, but from the House

SHRI C M IBRAHIM We have called a meeting of leaders of all parties in Parliament on the 13th September Whatever consensus of opinion emerges in that meeting, will be taken into consideration by the govt while taking any action I had told that our efforts will be that either in this session or in the next winter session Prasar Bharati Bill may be presented in the House

Second thing is that we are seriously thinking about the methods to be adopted to put restraints on the foreign sciences developments Whatever sentiments have been expressed here in this connection by the member will be paid due attention, and I hope that you will attend the meeting to be held on the 13th date and you will apprise that meeting with the information you have got

[English]

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) Sir the Murari Committee Report has been examined by my Department Department of Law Department of Agriculture and Department of Finance It is under active consideration

Sir Shri Ram Naik has said that the time that we have is tomorrow It is not so We have got time till the 13th I promised him that on the 13th of September we would be taking a decision It is under the active consideration of the Government By the 13th I hope to take a decision on this

SHRI RAM NAIK The decision should be communicated in the House If that is done that would be better

MR SPEAKER The question is

That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1996 97 be taken into consideration

The motion was adopted

MR SPEAKER Now the House will take up Clause by Clause consideration of the Bill

The question is

That Clauses 2 to 4 stand part of the Bill

The motion was adopted

Clauses 2 to 4 were added to the Bill

MR SPEAKER The question is

That the Schedule stand part of the Bill"

The Motion was adopted

The Schedule was added to the Bill

MR SPEAKER The question is

That clause I the Enacting Formula and the Title stand part of the Bill'

The motion was adopted

Clause 1 the Enacting Formula and the Title were added to the Bill

MR SPEAKER Now the hon Minister may move that the Bill be passed

SHRI P CHIDAMBARAM Sir I beg to move

That the Bill be passed

MR SPEAKER The question is

That the Bill be passed

The motion was adopted

MR SPEAKER Thank you very much

Now the House stands adjourned to meet tomorrow at 11 A M

18 18 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday September 10 1996 Bhadra 19 1918 (Saka)